

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.11
I.A. No.135 & 368/2024 in
C.P. (IB)No.32/BB/2021**

IN THE MATTER OF:

Mr. Putta Kempanna ... Petitioner
Vs.
M/s. Welworth Software Pvt. Ltd. ... Respondents

Order under Section 7 of IBC, 2016

Order delivered on 31.05.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

The Liquidator : Shri Narayana Kamma
For the R-2 : Shri Dhirendra

ORDER

I.A. No.135 of 2024:

1. Heard the Ld. Counsels for the Applicant-Liquidator and the Respondent No.2.
2. Ld. Counsel for the Applicant has filed Affidavit of service along with the tracking report *vide* Diary No.2854 dated 20.05.2024. The same is taken on record.
3. Ld. Counsel for the Respondent No.2 seeks time to file Vakalath and Objections. Therefore, he is permitted to file the same, within a period of two weeks and one week thereafter is granted to the Applicant to file rejoinder, if any, after duly serving the copy on the other side.
4. List the matter on **19.07.2024**.

I.A. No.368 of 2024:

1. The present Application has been filed by the Liquidator seeking to take on record the 5th quarterly progress report for the quarter 01.04.2023 to 31.03.2024, submitted under Regulation 5(1)(c) & 15(1) of IBBI (Liquidation Process) Regulation 2016 in the matter of Welworth Software Private Limited.

:2:

2. Heard the Ld. Counsel for the Applicant-Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 5th quarterly progress report for the quarter 01.04.2023 to 31.03.2024.
4. Accordingly, **I.A.No.368 of 2024 stands disposed of.**

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)

Anishma